

Bilaspur Commercial Corporation (Repeal) Act, 1960

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Bilaspur Commercial Corporation (Repeal) Act, 1960

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An Act to repeal the Bilaspur Commercial Corporation Act, 2005 Bikrami and to provide for certain matters incidental thereto. [18th December, 1960] BE it enacted by Parliament in the Eleventh Year of the Republic of India as follows:--

1. Short Title And Commencement :-

(1) This Act may be called the Bilaspur Commercial Corporation (Repeal) Act, 1960.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

1. w.e.f. 1-4-1961 (See G.S.R. 419, dated 1-4-1961, Gaz. of I, Part II, Sec. 3 (i), page 528).

2. Definitions :-

In this Act, unless the context otherwise requires,--

(a) "appointed day" means the date on which this Act comes into force;

(b) "Corporation" means the Bilaspur Commercial Corporation established under sub-section (1) of section 3 of the Bilaspur Commercial Corporation Act, 2005 Bikrami (Bilaspur Act I of 2005 Bikrami).

3. Repeal Of Bilaspur Commercial Corporation Act, 2005 Bikrami And Dissolution Of Bilaspur Commercial

Corporation :-

On the appointed day, the Bilaspur Commercial Corporation Act, 2005 Bikrami shall stand repealed, and the Corporation shall stand dissolved.

4. Consequential Provisions :-

On the dissolution of the Corporation,-

- (a) all properties, funds and dues which are vested in, or realisable by, the Corporation shall vest, in and be realisable by, the Central Government; and
- (b) all liabilities which are enforceable against the Corporation shall be enforceable only against that Government.